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108.	Uttar Pradesh (East)	Datacom Solutions Pvt. Ltd.	GSM	10.09.2008
109.	Uttar Pradesh (East)	Etisalat DB Telecom Pvt. Ltd.	GSM	10.09.2008
110.	Uttar Pradesh (East)	Loop Telecom Private Ltd.	GSM	21.01.2009
111.	Uttar Pradesh (East)	Sistema Shyam TeleServices Ltd.	CDMA	11.04.2008
112.	Uttar Pradesh (East)	Unitech Wireless (East) Pvt. Ltd.	GSM	10.09.2008
113.	Uttar Pradesh (West)	Datacom Solutions Pvt. Ltd.	GSM	25.09.2008
114.	Uttar Pradesh (West)	Etisalat DB Telecom Pvt. Ltd.	GSM	25.09.2008
115.	Uttar Pradesh (West)	Loop Telecom Private Ltd.	GSM	26.12.2008
116.	Uttar Pradesh (West)	Sistema Shyam TeleServices Ltd.	CDMA	11.04.2008
117.	Uttar Pradesh (West)	Unitech Wireless (North) Pvt. Ltd.	GSM	25.09.2008
118.	West Bengal	Datacom Solutions Pvt. Ltd.	GSM	09.01.2009
119.	West Bengal	Idea Cellular Ltd.	GSM	09.01.2009
120.	West Bengal	Loop Telecom Private Ltd.	GSM	09.01.2009
121.	West Bengal	Sistema Shyam TeleServices Ltd.	CDMA	11.04.2008
122.	West Bengal	Unitech Wireless (East) Pvt. Ltd.	GSM	09.01.2009

\*Start-up spectrum is 4.4MHz in case of GSM (Global System for Mobile Communications) technology and 2.5 MHz in case of CDMA (Code Division Multiple Access) technology, subject to availability.

#### **Income of GSM operators**

2121. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether Government is aware that DOT has sought clarifications from GSM operators for not showing income from bundling handling handsets alongwith the connections, for the purpose of calculating revenue share payable to the exchequer;

(b) if so, the response of the GSM operators thereto;

(c) the details of the findings of investigations conducted in this regard;

(d) the total revenue lost during the year 2006-07 on this account; and

(e) efforts made to recover the share of Government from these operators for the period specified above?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT): (a) Yes, Sir. Government is aware that DoT has sought clarification from Bharti Airtel, Vodafone Essar and Idea Cellular for not showing income

from bundling handsets along with the connections, for the purpose of calculating revenue share payable to the exchequer.

(b) The Operators have responded that they are not selling handsets directly and hence there is no revenue earned under this head. The same is being done through handset vendors or their agents.

(c) to (e) The reply of the telecom operators as at (b) is a subject matter of the special audit being conducted for these operators. The report is awaited.

#### **Agents in post offices**

†2122. SHRI Y.P. TRIVEDI: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether post offices of country no longer offer such environment that a common man could get his work done there;

(b) if not, reason for long queues of harassed persons inside the post offices to get their work done whereas the agents can be seen getting the same work done early and whether the employees of post offices have been directed to do the work of agents quickly thus forcing the public to approach the agents for their work;

(c) whether Government is now contemplating to get all postal savings work through the agents; and

(d) if not, the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT): (a) No, Sir.

(b) The reason for long queues inside some post offices is not linked to the presence of agents for whom separate business hours have been prescribed.

(c) No, Sir.

(d) Do not arise in view of (c) above.

#### **Quality of mobile signals**

2123. SHRI SYED AZEEZ PASHA: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the quality of mobile signals of MTNL/BSNL is unsatisfactory and there is frequent breakdown in mobile communication system in the country;

(b) if so, the details thereof, State-wise and location-wise and the reasons therefor; and

(c) the corrective steps taken/being taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT): (a) and (b) Sir, Telecom Regulatory Authority of

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†Original notice of the question was received in Hindi.